

Hyderabad

Umpteen U-turns and gridlocks galore: commuters caught in stop-and-go traffic

While congestion used to be the feature of peak traffic hour, slow movement of vehicles throughout the day has now become the norm

Serish Naniseti
HYDERABAD

More red than orange or green. That's been the story of traffic movement in the city over the past few weeks for commuters using the east-west corridor or the southwest-northwest corridor. While commuters are blaming a series of complicated and long U-turns, police officials maintain traffic movement is smooth. While peak hour used to be a time for traffic congestion, now, slow movement of vehicles throughout the day has become the norm. Earlier, people could take a right turn under the Biodiversity flyover on the Old Bombay Highway while proceeding from Shaikpet. Now, they have to go further ahead take a



Motorists exploring alternative routes in lanes and bylanes of Punjagutta, to circumvent the jam caused by the security arrangements for President Droupadi Murmu's visit to Raj Bhavan on Friday. NAGARA GOPAL

U-turn and come back. There is no right turn at the junction near IKEA while travelling from Kondapur, and motorists have to go ahead and take the U-

turn to go towards Biodiversity Junction. Similar restrictions in traffic movement have been created near the Secretariat, Kondapur, and other locations

in the city. Some of the traffic restrictions are due to pipeline or flyover works. "U-turns have been created so that there are no signals and traffic moves

smoothly. But if the number of vehicles keeps increasing, traffic movement will slow down. And it has slowed down," said a traffic police official in Panjagutta. "Some of the slowdown in traffic is when buses take the U-turn. By the time one bus moves, the vehicle pile-up increases," added the official. VIP movement, including that of the President and Chief Minister, have further acerbated motorists' woes.

Commuters have taken to social media to highlight their plight and the quixotic nature of traffic movement. "Getting from Indu Fortune Fields Gardenia to Vasantha City (and onwards to Kondapur) legally looks like this now. Guess what route do commuters actually end up taking?" wrote Ashish Chowdhury sharing a map of the loca-

tion near the place. "Then there are those who cut through road median gaps to avoid the U-turn further up, and hit the RUB faster. Both options cause mad inconvenience to oncoming traffic + endanger lives. A fair distance to ride wrong way in a sharp, unlit, narrow curve," he wrote.

According to State government data, Telangana has total road density of 97.49 km for 100 sq km and Hyderabad the highest with a road density of 1332.7 km per 100 sq km among districts. Last year, the State had 1,51,13,129 registered motorised vehicles. As thousands of vehicles are added every week, traffic congestion is a given. Nearly 73% of total vehicles in the State are motorcycles while cars constitute 13.6% (19,45,307) as of November 2022.

Need for uniform seed laws across the globe: ISTA president

The Hindu Bureau
HYDERABAD

Only about half of the countries in the world have systems to assure quality of seed and developed seed industry and in the other countries they are still in the developing stage, president of the International Seed Testing Agency (ISTA) K. Keshavulu, who officiates as the Managing Director of Telangana State Seed Development Corporation, has said.

Speaking at the annual meeting of Association of Official Seed Analysts and the Society of Commercial Seed Technologists, the agencies ensuring supplying quality seed in the North American countries, including the USA and Canada, being held at Saskatoon in Canada from June 13 to 17, he said the seed industry was on rapid growth in the Asia Pacific region.

Stating that quality seed



ISTA chief K. Keshavulu speaking at the annual meet of North American seed bodies being held in Canada.

was a prerequisite for the sustainability of agriculture sector and food security, he said the economic strength of a country's agriculture sector could be measured in terms of ensuring timely availability of quality seed.

Stating that different guidelines, seed testing standards and approvals in different countries was hindering seed exports from India emerging as the seed bowl, he said there was need for uniformity in seed laws across the world.

Two teachers beaten up for misbehaving with girls

The Hindu Bureau
SANGAREDDY

Angered over misbehaviour with girl students, residents of Sirgapur mandal headquarters here thrashed two teachers on Friday. Later, they were handed over to the police. Collector A. Sharath announced their suspension pending inquiry.

Sources said one Sangram, a PET at the school, had been allegedly misbehaving with some Class X students. They informed their parents, who then reached the school in large numbers, raised slogans and assaulted Sangram and headmaster Gurunatham. They even attacked a security guard who tried to prevent the villagers.

The headmaster ran to the police station for protection. The villagers alleged that despite lodging a complaint, the PET had not changed his attitude.

District Education Officer Venkateshwarlu rushed to the spot and suspended the teachers.

Paddy procurement of 64.5L tonnes in 2022-23 rabi second highest

The Hindu Bureau
HYDERABAD

An amount of ₹3,000 crore was credited to farmers' bank accounts at one go on Friday in lieu of sale of paddy produced by them this (2022-23) rabi season at the procurement centres set up by different government agencies under the aegis of Telangana State Civil Supplies Corporation.

Minister for Civil Supplies Gangula Kamalakar said on Friday that 64.52 lakh tonnes of paddy worth ₹13,264 crore was procured from about 11 lakh farmers as on June 15. He stated that procurement operations would be closed completely by June 18 and the entire amount due to farmers would be paid to them by June 20.

However, District Collectors would have the discretion to continue procurement centres, based on the need, for a few more days. Of the total value of paddy procured as on June 15, transactions for ₹10,439 crore were entered in the online procurement

Impressive figures

Year	Paddy procurement		
	Kharif	Yasangi	Total
2014-15	11.04	13.26	24.30
2015-16	15.13	8.44	23.57
2016-17	16.52	37.32	53.84
2017-18	18.27	35.81	54.08
2018-19	40.43	37.06	77.49
2019-20	47.09	64.17	111.26
2020-21	48.75	92.34	141.09
2021-22	70.22	50.39	120.61
2022-23	65.02	64.52*	129.54*

* till June 15, 2023 (in lakh tonnes)



management system (OPMS) and ₹9,168 crore, including ₹3,000 crore released on Friday, was paid to the farmers so far.

At 64.52 lakh tonnes, procurement of paddy in the rabi season was second highest this year (2022-23) after a record of 92.34 lakh tonnes procured in 2020-21. Paddy procurement was about 15 lakh tonnes higher compared to the last (eabi) year when it was 50.39 lakh tonnes.

Stating that Telangana was at the top in rabi pad-

dy procurement in the country, the Minister said a total of 7,034 procurement centres were opened this season and 6,143 of them were closed after the completion of procurement in their purview.

18 districts covered
Procurement was completed in 18 districts already and it would be closed in the remaining districts on Sunday.

To protect the interests of farmers whose paddy harvesting was late, the

District Collectors were told to continue the procurement centres for a few more days so that the farmers could dispose of their produce. The Minister stated that paddy was raised on nearly 56.85 lakh acres this (2022-23) rabi season.

Pat for officials
He complimented the official machinery for their seamless work of procurement on one hand and taking measures to help farmers protect their harvested produce from untimely rains that lashed the State in April and May. The State Government had helped arrange necessary tarpaulin sheets, moisture measuring tools, weighing machines, paddy cleaners and other infrastructure.

The Minister also thanked 'hamalis' (labourers who shift gunny sacks filled with paddy from procurement centres to transport vehicles and off-load them at rice mills), cooperative societies, millers and officials for playing their role in the procurement exercise.

'Govt. undecided about ward committees'

The Hindu Bureau
HYDERABAD

Minister for Animal Husbandry, Fisheries and Cinematography Talasani Srinivas Yadav has said the government is mulling whether to retain the ward committees in the GHMC or scrap them altogether.

Mr. Yadav was addressing a media conference on the launch of ward offices system on Friday.

Answering a question on why the committees had not been constituted 2.5 years after formation of the GHMC Council, Mr. Yadav said the government was yet to take a decision on the need for ward committees.

When reminded that constitution of the ward committees was enjoined by the 73rd and 74th constitutional amendments, the Minister said the amendments "were written by us".

Effusive about the "wonders" created in the city by the government by



Talasani Srinivas Yadav

way of SRDP, SNRP and other schemes, Mr. Yadav said the ward offices had been conceptualised with the objective of speedy resolution of local problems.

Ward offices would have staff from Engineering, Sanitation, Town Planning, Water Board, Entomology, power distribution companies, and other wings, in order to receive the complaints by citizens and act on them, he said.

When asked about funding for the ward offices, Mr. Yadav asked the media not to worry about the funding, as the government was fully determined to support the system.

Hand over land to journalists housing society: Bandi Sanjay

The Hindu Bureau
HYDERABAD

Telangana BJP president Bandi Sanjay Kumar on Friday demanded to know why the government was dragging its feet in handing over the designated land to Jawaharalal Nehru Journalists' Housing Cooperative Society at Pet Basheerabad even after the Supreme Court issued an order in this regard 10 months ago.

Talking to media after visiting the site with former MLC and senior advocate N. Ramchander Rao, the BJP leader said the society had already paid around ₹12.5 crore about 15 years ago, with the members paying ₹2 lakh each, for the 38-acre land parcel.

Mr. Bandi Sanjay also expressed surprise when he noticed some encroachments on the designated land and demanded that the government immediately transfer the land to the society.

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s TIRUMALA HILLS ASPHALT PRIVATE LIMITED	
RELEVANT PARTICULARS	
1) Name of corporate debtor	Tirumala Hills Asphalt Private Limited
2) Date of incorporation of corporate debtor	12.08.2020
3) Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4) Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23200TG2020PTC142749
5) Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Flat No.4, H.No.5-8-29, 4th Floor, Laxmi Sai Nilayam, Fathe Sultan Lane, Hyderabad-500001, Telangana. Other Office: 1st Floor, Lakshmi Nilayam, Officers Colony, Housing Board Colony, Anantapuram, 515001, Andhra Pradesh.
6) Insolvency commencement date in respect of corporate debtor	14.06.2023
7) Estimated date of closure of insolvency resolution process	10.12.2023
8) Name and registration number of the insolvency professional acting as interim resolution professional	Adinarayana Babji Kota, IBEIIPA-001/IP-P00850/2017-2018/11433
9) Address and e-mail of the interim resolution professional, as registered with the Board	3-1-211 upstairs, Somasundaram Street, Secunderabad 500003 Email: kotababji@gmail.com
10) Address and e-mail to be used for correspondence with the interim resolution professional	3-1-211 upstairs, Somasundaram Street, Secunderabad 500003 Email: tirumalahillsrpi@yahoo.com
11) Last date for submission of claims	28.06.2023
12) Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13) Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14) (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable
Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of M/s TIRUMALA HILLS ASPHALT PRIVATE LIMITED (but order uploaded on 16.06.2023)	
The creditors of M/s Tirumala Hills Asphalt Private Limited, are hereby called upon to submit their claims with proof on or before 28.06.2023 to the interim resolution professional at the address mentioned against entry No.10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form C. Submission of false or misleading proofs of claim shall attract penalties.	
Place: Secunderabad Date: 17.06.2023	Sd/- Adinarayana Babji Kota Interim Resolution Professional

Kotak Mahindra Bank Limited						
Regd office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051						
Corporate office: Kotak Infiniti, Bldg No 21, Infiniti Park, General AK Vaidya Marg, Malad (E), Mumbai - 400097 www.kotak.com						
AUCTION-NOTICE						
That the below mentioned Borrower/s had availed gold loan facility against security of the gold ornaments/items, as specified below. The Borrower/s defaulted in due repayment of the instalments and outstanding dues and as a result of which the Bank was constrained to issue notices calling upon the Borrower/s to repay the outstanding amounts. However, the Borrower/s has failed to repay/clear his outstanding dues thereby compelling the Bank to auction the gold ornaments pledged in favour of the Bank.						
The auction of the below mentioned gold ornaments would be held on/after: Date: 26-JUN-2023 & 27-JUN-2023 & 28-JUN-2023 & 30-JUN-2023. Time: 11.00 AM. Place: Respective Branch Premises						
App/Apac	Party Name	State	Sub Location	Branch Name	Gross Wgt	Auction Date
GLN2528890	Bandari Kavitha	TELANGANA	Hyderabad	KUKATPALY	46.80	27-Jun-23
GLN2548969	Bhogaraju Chandraiah	TELANGANA	Hyderabad	CHAMPAPET	24.90	26-Jun-23
GLN2419580	Bollepogu Balu	TELANGANA	Hyderabad	BOWENPALLY	10.10	28-Jun-23
GLN2192380	Bommakanti Raghupathi	TELANGANA	Hyderabad	HANMAKONDA	15.20	26-Jun-23
GLN2554244	Challa Paramesh	TELANGANA	Hyderabad	MIRYALGUDA	33.60	26-Jun-23
GLN2489782	Chamarthi Srinivas	TELANGANA	Hyderabad	MIRYALGUDA	40.10	26-Jun-23
GLN2508393	Desala Chandu	TELANGANA	Hyderabad	SANATHNAGA	28.50	26-Jun-23
GLN2283083	Jyothi	TELANGANA	Hyderabad	BANJARAH	10.20	26-Jun-23
GLN2351690	Kanavath Sharath Kumar	TELANGANA	Hyderabad	RAMANTHAPU	44.00	28-Jun-23
GLN1806399	Kanuganti Sampath	TELANGANA	Hyderabad	RAMANTHAPU	30.20	28-Jun-23
GLN2103912	Karanamponna Chakradhar	TELANGANA	Hyderabad	VANASTHALI	16.40	26-Jun-23
GLN2541142	Karurki Ravinder	TELANGANA	Hyderabad	RAMANTHAPU	110.60	28-Jun-23
GLN2459393	Kurapadu Rakesh	TELANGANA	Hyderabad	ASRAONGR	21.30	28-Jun-23
GLN2336984	Mahendra Kumar Sharma	TELANGANA	Hyderabad	BOWENPALLY	37.60	28-Jun-23
GLN2233485	Moghilpaka Ramu	TELANGANA	Hyderabad	HABSIGUDA	11.30	28-Jun-23
GLN2387507	Mohd Gafoor	TELANGANA	Hyderabad	MALAKPET	17.50	26-Jun-23
GLN2397755	Mudavath Bal Raj	TELANGANA	Hyderabad	CHAMPAPET	20.00	26-Jun-23
GLN1863239	Narendra Paleti	TELANGANA	Hyderabad	SOMAJIGUDA	16.40	26-Jun-23
GLN2492659	Nittala Sai Sree	TELANGANA	Hyderabad	SANATHNAGA	19.90	26-Jun-23
GLN2321712	Pathan Rahim Khan	TELANGANA	Hyderabad	MALKAJIGIRI	23.40	28-Jun-23
GLN2519098	Prabhakar Bajaru	TELANGANA	Hyderabad	SIDDIPET	20.20	26-Jun-23
GLN2288763	Pyalla Rama Krishna	TELANGANA	Hyderabad	DILSHUKNGR	23.50	26-Jun-23
GLN1753415	Rahed Rashid Sayeed	TELANGANA	Hyderabad	SANATHNAGA	15.40	26-Jun-23
GLN2267227	Rahed Rashid Sayeed	TELANGANA	Hyderabad	AMEERPET	15.30	26-Jun-23
GLN2489219	Ravi Kumar Sharma	TELANGANA	Hyderabad	CHANDANGR	31.50	27-Jun-23
GLN2347636	Shaik Afroze	TELANGANA	Hyderabad	KUKATPALY	7.70	27-Jun-23
GLN2346409	Shivalingam Ganesh	TELANGANA	Hyderabad	RAMANTHAPU	11.80	28-Jun-23
GLN2016131	Srinivas Reddy Pishati	TELANGANA	Hyderabad	HIMAYATNAG	29.30	28-Jun-23
GLN2414403	Syed Munawar	TELANGANA	Hyderabad	HABSIGUDA	23.80	28-Jun-23
GLN2414418	Syed Munawar	TELANGANA	Hyderabad	HABSIGUDA	25.30	28-Jun-23
GLN2527606	Syeda Amreen Sultana	TELANGANA	Hyderabad	CHAMPAPET	28.20	26-Jun-23
GLN2441620	Vadde Yellawamy	TELANGANA	Hyderabad	SAROORNAGA	29.97	26-Jun-23
GLN2547673	Vallepu Jagadheswar	TELANGANA	Hyderabad	CHAMPAPET	10.60	26-Jun-23
GLN2189500	Vemula Pavan Kumar	TELANGANA	Hyderabad	MANCHERIAL	11.60	26-Jun-23
GLN2281357	Venu	TELANGANA	Hyderabad	DILSHUKNGR	16.20	26-Jun-23
GLN2575540	Achukalata Anand	TELANGANA	Hyderabad	CHANDANGR	29.00	27-Jun-23
GLN2586340	Aida Ilaiah	TELANGANA	Hyderabad	ASRAONGR	30.90	28-Jun-23
GLN2586210	Aida Ilaiah	TELANGANA	Hyderabad	ASRAONGR	25.80	28-Jun-23
GLN2329574	Adinaraya Krishna	TELANGANA	Hyderabad	HABSIGUDA	26.30	28-Jun-23
GLN2444811	B Arun Kumar	TELANGANA	Hyderabad	KUKATPALY	66.50	27-Jun-23
GLN2393380	B Rakesh	TELANGANA	Hyderabad	KUKATPALY	81.00	27-Jun-23
GLN2430795	B Rakesh	TELANGANA	Hyderabad	KUKATPALY	50.50	27-Jun-23
GLN2520652	Banothi Surendar	TELANGANA	Hyderabad	MANCHERIAL	100.00	26-Jun-23
GLN2597330	Budidhi Ravi	TELANGANA	Hyderabad	HABSIGUDA	20.00	28-Jun-23
GLN2333866	Goda Yugender	TELANGANA	Hyderabad	SIDDIPET	44.90	26-Jun-23
GLN2431260	Godisela Nagarjuna	TELANGANA	Hyderabad	MANCHERIAL	68.60	26-Jun-23
GLN2325643	Gogineni Sri Rama Chandra Rao	TELANGANA	Hyderabad	SIDDIPET	71.30	26-Jun-23
GLN2585320	Gollapalli Ravi	TELANGANA	Hyderabad	RAMANTHAPU	21.00	28-Jun-23
GLN2535959	Jangapalli Ramesh	TELANGANA	Hyderabad	MANCHERIAL	10.10	26-Jun-23
GLN2586880	Jangapalli Ramesh	TELANGANA	Hyderabad	MANCHERIAL	11.60	26-Jun-23
GLN2337667	Japa Raju	TELANGANA	Hyderabad	SIDDIPET	105.10	26-Jun-23
GLN2393510	K Anjaneyulu	TELANGANA	Hyderabad	BANJARAH	57.70	30-Jun-23
GLN2331155	K Venkatarao	TELANGANA	Hyderabad	ASRAONGR	9.80	28-Jun-23
GLN2349918	K Venkatarao	TELANGANA	Hyderabad	ASRAONGR	78.60	28-Jun-23
GLN2438122	Kadam Pavan Kumar	TELANGANA	Hyderabad	HABSIGUDA	50.30	28-Jun-23
GLN2567871	Kadam Pavan Kumar	TELANGANA	Hyderabad	HABSIGUDA	39.10	28-Jun-23
GLN2311352	Kalladapalli Bhumna	TELANGANA	Hyderabad	MANCHERIAL	23.20	26-Jun-23
GLN2499038	Kethavathi Ashok	TELANGANA	Hyderabad	CHANDANGR	20.00	27-Jun-23
GLN2312387	Koti Yadreddy	TELANGANA	Hyderabad	SIDDIPET	68.70	26-Jun-23
GLN2261029	Kota Prasad	TELANGANA	Hyderabad	MALKAJIGIRI	30.80	28-Jun-23
GLN2261014	Kota Prasad	TELANGANA	Hyderabad	MALKAJIGIRI	85.00	28-Jun-23
GLN2593018	Mangamuri Sowmya	TELANGANA	Hyderabad	KUKATPALY	23.80	27-Jun-23
GLN2597812	Mangamuri Sowmya	TELANGANA	Hyderabad	KUKATPALY	93.30	27-Jun-23
GLN2395251	Mohammad Osman Pasha	TELANGANA	Hyderabad	HABSIGUDA	37.50	28-Jun-23
GLN236529	Mohammed Jainuddin	TELANGANA	Hyderabad	MANCHERIAL	116.10	26-Jun-23
GLN2601802	Mohd Ghouse Uddin	TELANGANA	Hyderabad	BANJARAH	30.60	30-Jun-23
GLN2418990	Mudavath Chandru Naik	TELANGANA	Hyderabad	CHAMPAPET	18.30	30-Jun-23
GLN2266360	Munaganti Chandrasekhar	TELANGANA	Hyderabad	KUKATPALY	41.90	27-Jun-23
GLN2409815	Nadipalli Raj Kumar	TELANGANA	Hyderabad	HIMAYATNAG	68.50	28-Jun-23
GLN2513016	Nayakanti Vamsi Kumar	TELANGANA	Hyderabad	ASRAONGR	10.20	28-Jun-23
GLN247698	Neelarapu Anil Kumar					

THE FEDERAL BANK LIMITED ZONAL OFFICE: 1st Floor, Halcyon Complex, No.9, St Marks Road, Bangalore-560 001.
e-mail: bgr-cpc@federalbank.co.in; Ph: 080-22074610/24/25

Regd. Office: Aluva, Kerala.

BGR/PR/Sale/2023-24 NOTICE FOR PRIVATE SALE OF GOLD 16/06/2023

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold Loan accounts, with the under mentioned Branches of the Bank, which are overdue for redemption and which have not been regularized so far in spite of repeated notices, will be put for Private Sale, in the respective Branches on any date after 30-06-2023 as shown below:

Br. Guntur: D.No.6-14-36, 14Th Lane, 1st Cross, Arundel Pet, Guntur, Andhra Pradesh, 522 002, Ph:0863-2332277-16716400060276, 16716400064633, 16716400065820.

Bangalore 16-06-2023 Vice President & Zonal Head

ಅಂಧ್ರಪ್ರದೇಶ ಸರ್ಕಾರದ ಸಂವಹನ ವಿಭಾಗ

2-ನೇ ಹಂತದ ಮೂಲಕ

ನಂ.6/2023/ಬಿ.ಪಿ., ವಿ.ಪಿ. 45 ಬಾ 49, ತೆ: 14.06.2023

ಗುರುತಿಸಿದ ಅಥವಾ ನಿರೀಕ್ಷಿಸಿದ ನಿರೀಕ್ಷಿಸಿದ ನಿರೀಕ್ಷಿಸಿದ Emergency Covid Response Package (ECRP-II) & CP Act (District Consumer Commission) ಗ್ರಾಂಟಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಡಿ ನವನಿರೀಕ್ಷಿಸಿದ ಅಂದಾಜು ವಿವರ: ರೂ.49.32 ಲಕ್ಷದ ಮೊತ್ತದಲ್ಲಿ 21.06.2023 ರಿಂದ 30.06.2023 ರವರೆಗೆ ಕಾರ್ಯನಿರ್ವಹಿಸುವುದು.

DIPR 9852/CL, Dt: 16-06-2023 ನಂ/- ಕಾರ್ಯನಿರ್ವಹಿಸುವ ವಿವರ, (ಬಿ.ಪಿ.) ವಿ.ಪಿ. 45 ಬಾ 49, ಗುರುತಿಸಿದ

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BEFORE THE DEBTS RECOVERY TRIBUNAL AT VISAKHAPATNAM

Ground & 1st Floor, Sri Narayana Bhavan, Sai Baba Street, Dabagardens, Visakhapatnam- 530020

Case No. 05/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

IDBI Bank Limited, Guntur Branch

VS

Sri Merugupala Basavaiah and Others

To, D1 - Sri Merugupala Basavaiah, S/o M.Swami, residing at D.No. 3-66, Singapalem, Repalle Mandal, Guntur District - 522101.

D2 - Sri Ponnam Venkaiah, S/o P.Venkataram, residing at D.No. 1-239, Karlapalem, Guntur District - 522101

D4 - Sri Daupati Srinu, S/o D.Panchalaiah, residing at D.No. 4-2-132, Pedda Nagar, Bapatla, Guntur District - 522 101.

PAPER PUBLICATION

WHEREAS, O.A.552023 was issued before Hon'ble Presiding Officer/Registrar on 19/07/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice in the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.7,92,29,852/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under -

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application,

(iii) if you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Presiding Officer/Registrar on 19/07/2023 at 10:30 A.M. failing the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 16th day of June 2023

Signature of the Officer
Authorized to issue summons

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 13th June, 2023

S.O. 2597(E)-In exercise of powers conferred by sub-section (1) of section 3A of the National Highways Act, 1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government, after being satisfied that for the public purpose, the land, the brief description of which is given in the Schedule below, is required for "building (widening/two lane with paved shoulder/four lane etc.) maintenance, management and operation of National Highway No. 516E from Km. 43+700 to Km. 113+820 (Rampachodavaram-Koyyuru section) in the district of Alluri Sitharama Raju in the State of ANDHRA PRADESH, hereby declares its intention to acquire such land.

Any person interested in the said land may, within twenty-one days from the date of publication of this notification in the Official Gazette, object to the use of such land for the aforesaid purpose under sub-section(1) of section 3C of the said Act.

Every such objection shall be made to the Competent Authority, namely, Sub Collector, Rampachodavaram in writing and shall set out the grounds thereof and the Competent Authority shall give the objector an opportunity of being heard, either in person or by a legal practitioner, and may, after hearing all such objections and after making such further enquiry, if any, as the Competent Authority thinks necessary, by order, either allow or disallow the objections.

Any order made by the Competent Authority under sub-section (2) of section 3C of the said Act shall be final.

The land plans and other details of the land to be acquired under their notification are available and can be inspected by the interested person at the aforesaid office of the Competent Authority.

SCHEDULE

Brief Description of the land to be acquired with or without structures falling NH 516E in the stretch of land from Km. 43+700 to Km. 113+820 in the district of Alluri Sitharama Raju in the State of ANDHRA PRADESH

Sl. No	Sy./Plot No	Type of Land	Nature of Land	Area (in Hectares)	Area (in Hectares)
1	56/3B	Government	Poramboke (Gramakantam)	0.004046	0.004046
Taluk: Rampachodavaram Village: Beerampalli R.F					
2	28-1A	Private	Wet	0.1052183	0.105218
3	39-1A	Private	Wet	0.056656	0.056656
4	57-2B	Private	Dry	0.0364217	0.0364217
Village: Jaddangi R.F.					
5	166B-1	Private	Dry	0.0404686	0.0404686
6	275-1A	Private	Dry (Gayalu)	0.0364218	0.0364218
7	276-2A	Government	Dry (Assigned)	0.0526091	0.0526091
8	276-3A	Government	Dry (Assigned)	0.0687965	0.0687965
9	276-4A	Government	Dry (Assigned)	0.1011714	0.101171
10	276-5A	Government	Dry (Assigned)	0.1173588	0.117359
11	279/1	Private	Dry	0.1052183	0.105218
12	280-1A	Private	Dry	0.0161874	0.0161874
13	280-4A	Private	Dry	0.028328	0.028328
14	284/2	Private	Dry (Gayalu)	0.2549519	0.254952
15	289-1A2	Private	Dry	0.0323748	0.0323748
16	289-2A2	Private	Dry	0.1335462	0.133546
17	306-2B	Private	Dry	0.0809371	0.0809371
18	329-2	Private	Dry	0.4532479	0.453248
19	331-1B	Private	Dry	0.0890308	0.0890308
20	331-2B	Private	Dry	0.1659211	0.165921
21	344-2	Private	Dry	0.0445155	0.0445155
22	345-1B	Private	Dry	0.113312	0.113312
23	345-2B	Private	Dry	0.056656	0.056656
24	346-2	Private	Dry	0.2428114	0.242811
25	349-2	Private	Dry	0.2954205	0.29542
26	350-1	Private	Dry	0.1254526	0.125453
27	497-4B	Private	Dry	0.0809371	0.0809371
28	500-1	Private	Dry	0.0161874	0.0161874
				Total	2.9542028

[F. No. EE/NH/VP/516E-RCV-KYR SECTION/1, DATE 31-05-19/3A] ABHAY JAIN, Dy. Secy.

BENGALURU METROPOLITAN TRANSPORT CORPORATION

Stores and Purchase Department, Central Offices, K.H. Road, Shantinagar, Bengaluru-560 027.

No.: BMTCC/CO/COSP/TENDER/01/2023-24 Date: 15.06.2023

NOTICE INVITING TENDER

Tender is invited through e-procurement portal for the following items/services.

Sl. No.	Tender No.	Description	Tender Value (Approximate Rs. In Lakhs)	Last date for bid submission in e-procurement portal
Regular Tender				
1	BMTCC/2023-24/SE0074	Selection of Managed Service Provider (MSP) for Cloud Services to BMTCC	816.00	18.07.2023 at 14.30 Hrs
Short-term Tender				
2	BMTCC/2023-24/SE0075	Empanelment of Agency for Electronic Toll Payments for BMTCC buses	3600.00	26.06.2023 at 14.30 Hrs

*For more details visit <https://kppp.karnataka.gov.in>

Sd/- CONTROLLER OF STORES AND PURCHASES (Tender Inviting Authority)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. TRIRUMALA HILLS ASPHALT PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	Trirumala Hills Asphalt Private Limited
2 Date of incorporation of corporate debtor	12.08.2020
3 Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Hyderabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23200TG2002PTC142749
5 Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Flat No.4, H.No.5-8-29, 4th Floor, LXMI Sai Nilayam, Fathe Sultan Lane, Hyderabad-500001, Telangana. Other Office: 1st Floor, Lakshmithi Nilayam, Officers Colony, Housing Board Colony, Anantapuram, 515001, Andhra Pradesh.
6 Insolvency commencement date in respect of corporate debtor	14.06.2023
7 Estimated date of closure of insolvency resolution process	10.12.2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Adinarayana Babji Kota, IBBI/IPA-001/IP-P00850/2017-2018/11433
9 Address and e-mail of the interim resolution professional, as registered with the Board	3-1-211 upstairs, Somasundaram Street, Secunderabad 500003 Email: kotababji@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	3-1-211 upstairs, Somasundaram Street, Secunderabad 500003 Email: trirumalahillsrscip@yahoo.com
11 Last date for submission of claims	28.06.2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of M/s. TRIRUMALA HILLS ASPHALT PRIVATE LIMITED on 14.06.2023 (but order uploaded on 16.06.2023).

The creditors of M/s Trirumala Hills Asphalt Private Limited, are hereby called upon to submit their claims with proof on or before 28.06.2023 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Place: Secunderabad Date: 17.06.2023 Sd/- Adinarayana Babji Kota Interim Resolution Professional

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 8th June, 2023

S.O. 2538(E)- In exercise of the powers conferred by sub-section (1) of section 3A of the National Highways Act, 1956 (48 of 1956), (hereinafter referred to as the said Act), the Central Government, after being satisfied that for the public purpose, the land, the brief description of which is given in the Schedule below, is required for Widening and strengthening to 2 lane with paved shoulders including Geometric improvements from KM 491/600 to KM 504 of Raipur to Visakhapatnam Section maintenance, management and operation of NH-26 in the State of Andhra Pradesh on EPC mode in the district of VIZIANAGARAM in the state of ANDHRA PRADESH, hereby declares its intention to acquire such land;

Any person interested in the said land may, within twenty-one days from the date of publication of this notification in the Official Gazette, object to the use of such land for the aforesaid purpose under sub-section(1) of section 3C of the said Act.

Every such objection shall be made to the Competent Authority, namely, REVENUE DIVISIONAL OFFICER,BOBBILI in the writing and shall set out the grounds thereof and the Competent Authority shall give the objector an opportunity of being heard, either in person or by a legal practitioner, and may, after hearing all such objections and after making such further enquiry, if any, as the Competent Authority thinks necessary, by order, either allow or disallow the objections.

Any order made by the Competent Authority under sub-section (2) of section 3C of the said Act shall be final.

The land plans and other details of land covered under this notification are available and can be inspected by the interested person at the aforesaid office of the Competent Authority.

SCHEDULE

Brief Description of the land to be acquired with or without structures falling within the stretch of land on NH-26 for Widening and strengthening to 2 lane with paved shoulders including Geometric improvements from KM 491/600 to KM 504 of Raipur to Visakhapatnam Section of NH-26 in the State of Andhra Pradesh on EPC mode in the district of VIZIANAGARAM in the state of ANDHRA PRADESH.

Sl. No	Sy./Plot No	Type of Land	Nature of Land	Area (in Hectares)	Area (in Hectares)
1	51 / 6 B	Private	S wet	0.004	0.004
2	51 / 7 B	Private	S wet	0.004	0.004
3	51/8B	Private	S wet	0.004	0.004
4	51/9B	Private	S wet	0.004	0.004
5	57/3B	Private	S wet	0.02	0.02
6	70/1A	Private	Poramboke (Gramakantam)	0.105	0.105
7	70/2A	Private	S wet	0.024	0.024
8	72/2	Private	Poramboke (Gramakantam)	0.117	0.117
9	74/1A	Private	S wet	0.004	0.004
10	74/3A	Private	S wet	0.016	0.016
11	74/6A	Private	S wet 0.008	0.008	
Village: Tarapuram					
12	213 / 4 B	Private	R WET	0.008	0.008
13	213 / 5 B	Private	R WET	0.02	0.02
14	213-6B	Private	R WET	0.008	0.008
15	226 / 8 B	Private	R DRY	0.032	0.032
16	226 / 9B	Private	R DRY	0.036	0.036
17	275/4 A	Private	R DRY	0.028	0.028
18	275/5 A	Private	R DRY	0.073	0.073
19	275/6 A	Private	R DRY	0.008	0.008
20	302 / 2A	Private	R DRY	0.008	0.008
21	302 / 1A	Private	R DRY	0.024	0.024
				Total	0.555

[F. No. RW/NH-12014/05/2020-AP/ZONE-III/3A] ABHAY JAIN, Dy. Secy.

Paper Publication Substitutes Service FORM NO- 14 [See Regulation-33(2)]

OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL
(DEPARTMENT OF FINANCIAL SERVICES, MINISTRY OF FINANCE, GOVERNMENT OF INDIA)
31-31-21, Narayana Bhavanam, Saibaba Street, Daba Gardens, Visakhapatnam-530020

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/113/2020 in OA 479 of 2019 19-05-2023

Union Bank of India, Kamepalli Branch, Prakasam District

VERSUS

M/s. Pavan Enterprises and others

To, (CD 1) M/s. Pavan Enterprises, Rep. by its Prop. Korrukuti Venkata Pavan Kumar, Chatukupadu Village and Panchayat, Jarugumalli Mandalam, Prakasam District.

(CD 2) Sri Korrukuti Venkateswarlu, S/o. Ramanayya, Janardhanapuram Village, Chatukupadu Village and Panchayat, Jarugumalli Mandalam, Prakasam District.

(CD 3) Smt. Korrukuti Rajamma, W/o. Sri Korrukuti Venkateswarlu, Janardhanapuram Village, Chatukupadu Panchayat, Jarugumalli Mandalam, Prakasam District.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **Debts Recovery Tribunal Visakhapatnam in OA/479/2019** an amount of **Rs.46,87,977.26/- (Rupees Forty Six Lakhs Eighty Seven Thousand Nine Hundred and Seventy Seven and Twenty Six Paise Only)** along with pendente lite and future interest @13.75% p.a. compounded with Monthly rests from 15.05.2019 till realization/date of payment along with costs has become due against you (Fully / Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **19.07.2023 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid you will be liable to Pay- (a) Such interest as is payable for the period commencing immediately after this notice of the execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken place for recovering the certificate amount.

(Given under my hand and the seal of the Tribunal, on this date 19/05/2023)

(Avasara Anil)
Recovery Officer

Paper Publication Substitutes Service FORM NO- 14 [See Regulation-33(2)]

OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL
(DEPARTMENT OF FINANCIAL SERVICES, MINISTRY OF FINANCE, GOVERNMENT OF INDIA)
31-31-21, Narayana Bhavanam, Saibaba Street, Daba Gardens, Visakhapatnam-530020

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/1130/2019 09-05-2023

Union Bank of India (e-Andhra Bank), Markapur Branch, Prakasam District

VERSUS

M/s. Harshita Pipe Industries & Another

To, (CD 1) M/s. Harshita Pipe Industries, rep by its Proprietrix Thippireddy Lakshmi Sunandha, Vidya Nagar, Behind George College, Markapur, Prakasam District-523316.

(CD 2) Sri Thippireddy Venugopal Reddy, S/o. Venkata Reddy, Vidya Nagar, Behind George College, Markapur, Prakasam District-523316.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **Debts Recovery Tribunal Visakhapatnam in OA/805/2018** an amount of **Rs.28,01,864/- (Rupees Twenty Eight Lakhs One Thousand Eight Hundred Sixty Four Only)** along with pendente lite and future interest @14.50% p.a. with quarterly rests from 02/07/2018 till realization and costs has become due against you (Jointly and severally / Fully / Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **27/06/2023 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid you will be liable to Pay- (a) Such interest as is payable for the period commencing immediately after this notice of the execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken place for recovering the certificate amount.

(Given under my hand and the seal of the Tribunal, on this date 09/05/2023)

(B.N.S.V.S.K.BANGARRAJU)
Recovery Officer

सेन्टर फॉर मेटिरियल्स फॉर इलेक्टॉनिक्स टेक्नोलॉजी (सी-मेट)
CENTRE FOR MATERIALS FOR ELECTRONICS TECHNOLOGY (C-MET)
(Scientific Society, Ministry of Electronics and Information Technology (MeitY), Govt. of India)
IDA PHASE - III, CHERLAPALLY, HCL (PO), HYDERABAD - 500 051
Phone: +91-40-27265587, 27267006, 27261658, Web: www.cmet.gov.in

CoE Advt. No.: 13/2023
Engagement of Project Personnel

WALK-IN-INTERVIEW

C-MET invites applications from eligible and highly motivated candidates for the following temporary and time bound positions under a sponsored project titled "Establishment of Centre of Excellence on E-waste Management". The positions are purely temporary and are co-terminus with the project duration (i.e. 29.09.2024).

Sl. No.	Name of the Position	No. of Positions	Maximum age as on the interview date	Educational Qualifications	Emoluments	Date of Walk-in Interview
1	Project Scientist	1	35	Essential: First Class (60%) Master's Degree in Metallurgy/Chemical/Mechanical Engineering/ E-Waste resource Engineering & Management from a recognized university or equivalent with 3 years research experience in recycling/ metallurgical/chemical plant or R&D institution OR Doctoral Degree in Chemistry/ Chemical Engineering/ Metallurgy/ Physics with research experience in e-waste recycling/metallurgical or chemical processing	₹ 56,000/- + 27% HRA (Total ₹ 71,120/-) per month + 1 month basic towards medical expenses	26 th June 2023
2	Junior Research Fellow	1	28	Essential: First Class (60%) M Sc. in Physics/ Chemistry/ Material Science Desirable: 02 years hands on experience in the area of E-Waste recycling, processing of materials, characterization of materials OR Essential: First class (60%) B.Tech / BE in Metallurgy / Chemical / Environmental / Mechanical / Electrical Engineering Desirable: 1. M. Tech/M.E. in Metallurgy/ Chemical Engineering/ E-Waste Resource Engg. & Management and/or 2. 02 years research experience in e-waste recycling, extractive metallurgy of non-ferrous metals, process automation	₹ 31,000/- + 27% HRA (Total ₹ 39,370/-) per month + 1 month basic towards medical expenses	26 th June 2023
3	Technical Assistant	1	28	Essential: First class (60%) in B.Sc. Physics / chemistry OR Diploma in metallurgy / chemical / mechanical Engineering Desirable: Two years experience in research and development	₹ 20,000/- p.m. + 27% HRA+ 1 month basic towards medical	27 th June 2023
4	Technical Support Staff	3	28	Essential: First class (60%) ITI in metallurgy / chemical / mechanical / fitter Desirable: Two years experience in chemical / metallurgical plant	₹ 16,000/- p.m. + 27% HRA+ 1 month basic towards medical	27 th June 2023

For application format & other important details, please visit our website www.cmet.gov.in

Sd/- DIRECTOR

ANDHRA PRADESH CENTRAL POWER DISTRIBUTION CORPORATION LIMITED
Dr.Y.S.R VIDYUT SOUDHA, CORPORATE OFFICE, ITI COLLEGE ROAD, VIJAYAWADA-520 008

Notification Dated: 16-06-2023

Applications are invited from eligible candidates for filling up of the post of Director(Finance) for a period of Two years to the APCPDCL, Vijayawada, a corporation wholly owned by the Government of Andhra Pradesh.

The details of eligibility criteria, other detailed instructions and prescribed application format may be viewed at APCPDCL website <https://apcpdcl.in/>. Last date for submission of the applications: 03-07-2023 by 5.00 P.M.

Place: Vijayawada Date: 15.06.2023

CHAIRMAN & MANAGING DIRECTOR
APCPDCL-VIJAYAWADA

SOUTH CENTRAL RAILWAY

Follow us on www.scri.railways.gov.in

Combined monthly catalogue of Guntur Division for commercial leasing and Non fare revenue contracts awarding through 'e' auction system

The Sr. Divisional Commercial Manager, South Central Railway, Guntur Division, Guntur on behalf of the President of India, invites e bids through a auction leasing module of ireps web portal. The details of the catalogues published are as under.

Sl. No.	Type of The contract	Train No	Contract tenure	Auction commencement date and time
1	Leasing of SLRs	12747 (FSLR1, FSLR2 & RSLR1)	2 years	11:30 hrs of 05-07-2023
2		17239 (FSLR1, FSLR2 & RSLR1)	2 years	11:30 hrs of 05-07-2023

